

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI, (COURT-II)

Item No. 104
(IB)-1138(ND)2018
IA-2134/2021

IN THE MATTER OF:

M/s R J Packwells Pvt. Ltd. ... Applicant/Petitioner

Vs.

M/s. Nibula Print And Pack Pvt. Ltd. ... Respondent

Under Section: 9 of IBC, 2016

Order delivered on 07.05.2021

CORAM:

**SHRI. ABNI RANJAN KUMAR SINHA,
HON'BLE MEMBER (J)**

**SHRI. L. N. GUPTA,
HON'BLE MEMBER (T)**

PRESENT:

Mr. Kunal Tandon, Advocate for HDFC Bank, Ms. Neha Mathen, Adv. for Resolution Applicant, Mr. Shailendra Singh & Ms. Muskaan Garg, Advocates for RP, Mr. Ashok Kriplani, RP

ORDER

IA-2134/2021: By filing this Application, the RP has prayed for urgent listing of IA/1512/2019. Heard the Ld. Counsel for the RP. The Office informs that as per the notification issued by the Registry, this matter is listed for hearing on 09th July, 2021. Since as per the circular issued by the NCLT only urgent matters are to be taken up for hearing, at this stage, we are not inclined to recall the date notified by the Registry. However, the Petitioner is at liberty to mention/ file appropriate application, if the situations improves.

With this, **the present IA stands disposed of.**

Sd/-

**(L. N. GUPTA)
MEMBER (T)**

Sd/-

**(ABNI RANJAN KUMAR SINHA)
MEMBER (J)**